

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 88 OF 2018 &
IA NO. 300 OF 2018 & IA NO. 1874 OF 2018**

Dated: 5th February, 2019

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

M/s Sukhbir Agro Energy Ltd.

.... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava
Mr. Tushar Mathur

Counsel for the Respondent(s) : Mr. C.K.Rai
Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-2

ORDER

(IA No. 1874 of 2018- Delay in filing rejoinder)

We have heard the learned counsel appearing for both the parties.

Learned counsel, Ms. Suparna Srivastava appearing for the Appellant submitted that, there is a delay of 37 days in filing the rejoinder which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. IA No.1874 of 2018, for delay in filing the rejoinder is allowed.

APPEAL NO. 88 OF 2018 &
IA NOS. 300 OF 2018

Learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

The submissions made by the Learned Counsel appearing for both the parties, as stated supra, are placed on record.

Post this matter for hearing on **20.03.2019** along with Appeal No. 37 of 2018 and batch.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member